

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GOENKA DIAMOND AND JEWELS LIMITED

RELEVANT PARTICULARS		
1	Name of corporate debtor	Goenka Diamond And Jewels Limited
2	Date of incorporation of corporate debtor	05/11/1990
3	Authority under which corporate debtor is incorporated / registered	RoC-Jaipur
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L36911RJ1990PLC005651
5	Address of the registered office and principal office (if any) of corporate debtor	Regd Office : 401, Panchratna, Moti Singhbhomiyon Ka Rasta, Johari Bazar, Jaipur Rajasthan India-302003
6	Insolvency commencement date in respect of corporate debtor	12.12.2022 (Date of Order 09.12.2022, Date of receipt of order through nclt mail:12.12.2022)
7	Estimated date of closure of insolvency resolution process	10.06.2023
8	Name and registration number of the insolvency professional acting as interim resolution professional	Vishal Pawankumar Bidawatjika No. IBBI/IPA-001/IP-P00125/2017-18/10267
9	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Office No.307, 3rd Floor, Business Classic, Behind HP Petrol Pump, Near Chincholi Signals, Malad (West), Mumbai -400064 Ph: 9892333340 Mail id :finvishal@yahoo.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	gd.cirp@gmail.com
11	Last date for submission of claims	26.12.2022
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable

13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Goenka Diamond & Jewels Limited on 12.12.2022.

The creditors of Goenka Diamond & Jewels Limited, are hereby called upon to submit their claims with proof on or before 26.12.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 14.12.2022

Place: Mumbai



**Vishal Pawankumar Bidawatjika
Interim Resolution Professional
Goenka Diamond & Jewels Limited**